BEFORE
HON'BLE MR. JUSTICE S.R. SEN
AB. No. 156 of 2013

14.01.2014

Heard Mr. Das, learned Sr. counsel appearing for the petitioners as well as learned Sr. State counsel, Mr. N.D. Chullai.

Bail application will be taken for consideration only after perusal of the C.D.

Call for the C.D.

List this matter on 04.02.2014 as requested by the learned counsel for the petitioners.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
B.A. No. 157 of 2013

14.01.2014

Heard Mr. N. Syngkon, learned counsel for the petitioner who submits that the accused person is in custody for more than 90(ninety) days and no charge sheet has been filed by the prosecution till date.

Since the entire record is not available before me, I am not passing any effective order. However, the Chief Judicial Magistrate, Shillong to examine the record, and if the accused is in custody for more than 90(ninety) days and charge sheet has not been filed in the meantime, and if he is entitled for bail under law, he needs to be granted bail with conditions.

With these observations and directions, the instant bail application stands disposed of.

Registry is directed to communicate the copy of this order to the Chief Judicial Magistrate, Shillong.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
B.A. No. 183 of 2013

14.01.2014

Heard Mr. S. Wahlang, learned counsel for the petitioner. Also heard Mr. N.D. Chullai, learned Sr. GA appearing for and on behalf of the State.

Bail application will be considered on 21.01.2014.

In the meantime, Prosecution is directed to go through the C.D and to place the matter before the court on the next date fixed.

List this matter on 21.01.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CAVEAT No. 174 of 2013

14.01.2014

Heard the learned counsel for the parties.

Accordingly, the Caveat Petition stands discharged.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.M.C. No. 1 of 2014

14.01.2014

Interim application will be considered on the next date fixed i.e. after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 1 of 2014
WITH CRL.M.C. No. 1 of 2014

14.01.2014

Heard Mr. K. Paul, learned counsel appearing for the petitioners.

Issue notice to the respondents to show cause as to why this instant petition should not be allowed or any other order or orders should not be passed as found deemed fit and proper.

Since the learned Sr. GA, Mr. N.D. Chullai had accepted the notice on behalf of the respondent No. 1 no formal notice is called for.

However, petitioner's counsel is directed to take necessary steps to serve the notice upon the Private respondent within 3(three) days.

List this matter after 3(three) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRP. No. 1 of 2014

14.01.2014

Heard Mr. B. Bhattacharjee, learned counsel for the petitioners.

Seen the report of the S.P. East Khasi Hills, Shillong.

List this matter after vacation.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(WP(C)) No. 4 of 2014

14.01.2014

In the light of the order passed in ***WP(C) No. 7 of 2014*** this instant Misc. Case stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P(C) No. 3 of 2014

14.01.2014

Heard Mr. G.S. Massar, learned Sr. counsel for the petitioners assisted by Mr. J.M. Thangkhiew, learned counsel.

Also heard Mr. K.S. Kynjing, learned Advocate General, Meghalaya.

List this matter on 27.01.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P(C) No. 8 of 2014

14.01.2014

Heard Mr. K. Paul, learned counsel for the petitioners.

Issue notice to the respondents to show cause as to why this instant petition should not be considered or any other order or orders should not be passed as found deemed fit and proper.

Since the learned Advocate General, Mr. K.S. Kynjing appeared for and on behalf of the respondents No. 1 and 2 and learned Sr. counsel, Mr. V.G.K. Kynta appearing for respondents No. 3, 4, 5 and 6 no formal notice is called for.

However, petitioner's counsel is directed to furnish the copies and annexures to the learned respondent's counsel and to take necessary steps to serve the notice upon the Private respondents within 3(three) days.

List this matter on 27.01.2014 for maintainability and consideration of the interim.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C) No. 6 of 2014
ALONG WITH CAVEAT No. 174 of 2013

14.01.2014

Heard Mr. T.T. Diengdoh, learned Sr. counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be considered or any other order or orders should not be passed as found deemed fit and proper.

Since the respondents are represented by their respective counsel Mr. V.G.K. Kynta, learned Sr. counsel, SC KHADC, Mr. H.S. Thangkhiew, learned Sr. counsel and Mr. N.D. Chullai, learned Sr. GA no further formal notice is called for.

However, petitioner's counsel is directed to furnish the copies of the petition, annexure, etc to the respondent's counsel in the course of the day.

Since the learned counsel for the petitioner submits that the matter is urgent, so the matter may be taken up on 21.01.2014. However, the learned counsel for the respondents, Mr. V.G.K. Kynta, Mr. H.S. Thangkhiew and Mr. N.D. Chullai submit that they will be out of station, as such, it will be difficult on their part to appear on the said date and pray that the matter may be fixed on 27.01.2014.

In such circumstances, it is hereby noted that whatever collections will proceed during this period will be refunded to the petitioner, if he succeeds in the petition.

List this matter on 27.01.2014.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
W.P.(C) No. 7 of 2014
WITH MC(WP(C)) No. 4 of 2014

14.01.2014

Heard Mr. H.S. Thangkhiew, learned Sr. counsel for the petitioner.

Issue notice to the respondents to show cause as to why this instant petition should not be considered or any other order or orders should not be passed as found deemed fit and proper.

Since the learned Sr. GA, Mr. N.D. Chullai has appeared and accepted the notice, no further formal notice is called for.

However, petitioner's counsel is directed to furnish the copies, annexure, etc to the respondents.

It is further observed that pendency of this writ petition will not be barred in any manner to allow the petitioner to join in this post in the meantime.

List this matter on 27.01.2014 as suggested by the learned counsel for the parties.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
MC(EP) No. 1 of 2014

14.01.2014

Heard Mr. HS Thangkhiew, the learned senior counsel assisted by Mr. P Nongbri, the learned counsel for the applicant.

Also heard Mr. K Paul, the learned counsel for the respondent.

The learned senior counsel submits that, he may be allowed to withdraw this instant petition with a liberty to file afresh.

Prayer is allowed.

Accordingly, this instant petition stands disposed of on withdrawal.

JUDGE

V. Lyndem.